

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 2663/1992

New Delhi this the 29th October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Dina Nath S/O Sarju,  
R/O RZ-45 C/1, Raj Nagar-II,  
Palam Colony,  
New Delhi.

... Applicant

( By Shri V. P. Sharma, Advocate )

-Versus-

1. Union of India through  
Secretary, Ministry of I.B.,  
Government of India,  
New Delhi.
2. The Director General,  
All India Radio, New Delhi.
3. The Chief Engineer (Northern Zone),  
All India Radio,  
Shahjahan Road, New Delhi.
4. The Superintending Engineer (Electric),  
Civil Nirman Sakand,  
All India Radio, New Delhi.
5. The Station Engineer,  
All India Radio,  
Agra (U.P.)

... Respondents

( By Shri S. M. Arif, Advocate )

The application having been heard on 29.10.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Applicant seeks regularisation on the strength  
of the service rendered by him. According to him,  
at one stretch he has rendered 418 days of service  
between 23.11.1988 and 1.5.1990. Respondents have

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stated in paragraph 4.1 of their reply that applicant would be considered for regularisation in view of the 'scheme', at Agra. Based on the length of service put in by applicant (which is not disputed) applicant will be considered for engagement and regularisation in accordance with the 'scheme' in the Zone in which he had been working.

2. With these directions we dispose of the application.  
No costs.

Dated, 29th October, 1996.

R. K. Aboja  
( R. K. Aboja )  
Member(A)

Chettur Sankaran Nair, J.  
Chairman

/as/